

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.399/2019

OM LOGISTICS LTD

Plaintiff

Versus

SRISAI WIRING HARNESS PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- Sh. Vinay Kumar, Legal Manager on behalf of plaintiff company.

It is submitted that service through publication could not be effected upon the defendant. It is further submitted that defendant be served through electronic mode.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons of the suit be issued upon defendant through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.661/2019

VICKY

Plaintiff

Versus

PURAN SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- Ms. Rajshri Sharma, counsel for plaintiff.

Ld. Counsel for plaintiff submits that service has not yet been effected upon the defendant. She further submits that she has the details of Whatsapp mobile number and email address of the defendant and request that defendant be served through electronic mode.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons of the suit U/O XXXVII CPC be issued upon defendant through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Put up for report/further proceedings on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.739/2019

TRENDZ INTERNATIONAL

Plaintiff

Versus

STYLEONE RETAIL PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1023/2019

MADAN MOHAN SINGHAL

Plaintiff

Versus

A.K. CHAUDHARY

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - None for plaintiff.

Sh. Neeraj Aggarwal, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.51/2020

AVTAR SINGH

Plaintiff

Versus

HARVINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- Sh. Hitesh Chopra, counsel for plaintiff.

Sh. Sandeep Chaudhary, counsel for defendant.

Despite service of the defendant on 25/02/2020, WS has not yet been filed. Counsel for defendant submits that WS has not yet been prepared.

Let the WS be filed with proper application seeking condonation of delay in filing the WS.

Put up for arguments on the condonation application on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.251/2020

HARVINDER KAUR

Plaintiff

Versus

AVTAR SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - Sh. Sandeep Chaudhary, counsel for plaintiff.

Sh. Hitesh Chopra, counsel for defendant.

Despite seeking adjournment on 25/02/2020, amendment application has not yet been filed by the plaintiff.

It is hereby clarified that if the amendment application is not filed before the next date of hearing, appropriate coercive order shall be passed.

Put up for further proceedings on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.81/2020

AVDHESH KUMAR PORWAL

Plaintiff

Versus

GANESH PORWAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609487/2016

SANJEEV MALHOTRA

Plaintiff

Versus

HDFC BANK

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- Sh. Rahul Malhotra, counsel for plaintiff.

Sh. Ravinder Kumar Aggarwal, counsel for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611426/2016

KAMLA

Plaintiff

Versus

P. KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - Sh. Vinay Modi, counsel for plaintiff.

None for defendant.

Matter is listed for PE. Counsel for plaintiff submits that matter has been settled between the parties and he wish to withdraw the suit.

Put up for withdrawal of the suit during the physical hearing on 07/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.797/2019

SUNITA SHARMA

Plaintiff

Versus

ASHWANI SHARMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - Sh. Naved Johar, counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1444/2019

GURMEET SINGH

Plaintiff

Versus

ASHOK KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611493/2016

KAWAL JIT SINGH KOHLI

Plaintiff

Versus

MAHESH CHANDER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- None for plaintiff.

Sh. Sanjay Aggarwal, counsel for defendant no.3.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612048/2016

SUKHVINDER

Plaintiff

Versus

ANJALI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - None for plaintiff.

Sh. Vikram Dua, counsel for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613482/2016

SATNAM KAUR

Plaintiff

Versus

RAGHAV TANDON

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- Sh. Devender Kumar Tyagi, counsel for plaintiff.

Sh. Rajesh Kumar, counsel for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611360/2016

MAMTA MALHOTRA

Plaintiff

Versus

SWARN KAUR MALHOTRA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.164/2020

INDERJEET SINGH

Plaintiff

Versus

SUKHVINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - None for plaintiff.

Sh. Anil Sehrawat, LAC on behalf of defendant.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606779/2016

SHAMSHER SINGH KUKREJA

Plaintiff

Versus

TEJENDER SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present: - Sh. Yogender Saini, proxy counsel for plaintiff.

None for defendant.

Proxy counsel for plaintiff submits that he has filed an application u/o XXII R.4 CPC stating inter alia that defendant no.6 has expired on 24/07/2020. He further submits that the application has been supplied to the other side.

Be awaited for defendant. Renotify at 12.00 Noon.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.29/09/2020

At 12.10 Noon.

Present :- Sh. Yogender Saini, proxy counsel for plaintiff.

None for defendant.

In view of the Order XXII R.6 CPC which *inter alia* provides that there shall be no abatement by the reason of death between the conclusion of hearing and pronouncement of judgment, the present application filed by the plaintiff is hereby dismissed.

Let the application in original be filed in physical form within a week from today for the record.

(Contd.....)

(Contd.....)

Put up for orders/clarification in the suit on 28/10/2020 before the physical court.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606765/2016

HARJEET SINGH SACHDEVA

Plaintiff

Versus

MOHINDER SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/09/2020

Present:- Sh. Anil Kumar, counsel for plaintiff. (Mobile No.9810537420 and E-mail ID – aniladvocate@gmail.com).

Sh. Mohinder Singh, defendant in person. (Counsel Sh. Kuldeep Rai Chawla, Mobile No.9810239904 and E-mail ID – vchawla@krcco.com).

It is submitted by defendant that he has not received the written submissions filed by the plaintiff on 01/11/2019.

Counsel for plaintiff submits that to avoid any controversy he would supply the copy of the same to the defendant directly.

Let the copy of the said written submission be also sent through the speed post, courier and electronically to the defendant.

Put up for appropriate orders/clarification, if any, on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/09/2020